

MEGHALAYA LEGISLATIVE ASSEMBLY

LIST OF BUSINESS

WINTER SESSION

THURSDAY, DECEMBER 14, 2017

GOVERNMENT BUSINESS

1. Questions.
2. Shri PAUL LYNGDOH, MLA to raise a Short Duration discussion under Rule 50 of the Rules of Procedure and Conduct of Business regarding “That this House do now discuss the abject failure of the State Government in the Power Sector with Special Reference to the MOUs signed with Private Players”.
3. Voting on Demands for Grants.
4. (a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation (No. III) Bill, 2017 be taken into consideration.
(b) If leave be granted to introduce the Bill.
5. Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to move :-
“That the Second Proviso to Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No. III) Bill, 2017 be suspended for the time being in so far as the rule requires circulation of the Bill four days in advance before the Motion for Consideration may be moved”.
6. (a) Dr. MUKUL M SANGMA, Chief Minister In-charge Finance to move that the Meghalaya Appropriation (No. III) Bill, 2017 be taken into consideration.
(b) Consideration of the Meghalaya Appropriation (No. III) Bill, 2017 clause by clause.

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7. Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No. III) Bill, 2017 be passed.
8. (a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Political to move that the Meghalaya Essential Services Maintenance (Amendment) Bill, 2017 be taken into consideration.
(b) Consideration of the Meghalaya Essential Services Maintenance (Amendment) Bill, 2017 clause by clause.
9. Dr. MUKUL M. SANGMA, Chief Minister in-charge Political to move that the Meghalaya Essential Services Maintenance (Amendment) Bill, 2017 be passed.
10. (a) Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to move that the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Bill, 2017 be taken into consideration.
(b) Consideration of the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) (Amendment) Bill, 2017 clause by clause.
11. Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to move that the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Bill, 2017 be passed.
12. (a) Dr. MUKUL M. SANGMA, Chief Minister to move that the Meghalaya Anatomy Bill, 2017 be taken into consideration.
(b) Consideration of the Meghalaya Anatomy Bill, 2017 clause by clause.
13. Dr. MUKUL M. SANGMA, Chief Minister to move that the Meghalaya Anatomy Bill, 2017 be passed.
14. (a) Shri ZENITH M. SANGMA, Minister in-charge Taxation to move that the Meghalaya Passenger and Goods Taxation (Amendment) Bill, 2017 be taken into consideration.
(b) Consideration of the Meghalaya Passenger and Goods Taxation (Amendment) Bill, 2017 clause by clause.

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15. Shri ZENITH M. SANGMA, Minister in-charge Taxation to move that the Meghalaya Passenger and Goods Taxation (Amendment) Bill, 2017 be passed.
16. (a) Dr. MUKUL M. SANGMA, Chief Minister to beg leave to introduce the Meghalaya Nursing Council (Amendment) Bill, 2017.
(b) Consideration of the Meghalaya Nursing Council (Amendment) Bill, 2017 clause by clause.
17. Dr. MUKUL M. SANGMA, Chief Minister to move that the Meghalaya Nursing Council (Amendment) Bill, 2017 be passed.
18. Shri R. V. LYNGDOH, Minister in-charge Urban Affairs to lay the Annual Technical Inspection Report on Urban Local Bodies for the year ended 31st March, 2015 and 31st March, 2016.
19. Dr. MUKUL M. SANGMA, Chief Minister to lay the Annual Report of the Meghalaya Information Commission for January-December, 2016.
20. Prorogation/Adjournment/Sine-die.
21. National Anthem.

*Shillong,
The 13th December, 2017.*

*Andrew Simons,
Commissioner & Secretary,
Meghalaya Legislative Assembly.*

